

(16)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH: NEW DELHI

R.A.NO.165 OF 1991

in

O.A.NO. 144 OF 1989

Shri D.P.Nandwani and others

.. Petitioners.

v.

Union of India and others.

.. Respondents.

This review petition having put up for orders, by circulation, Hon'ble Vice-Chairman made the following:

O R D E R

Perused the review petition. No ground had been made out for review of the order dated 30-7-1991 closing the application on the submission of the applicant that the impugned seniority list is no longer in force in view of the recasting of the same and its publication on 27-2-1991/20-3-1991. In case the petitioners in this review petition, who were respondents 2 to 7 in the original application have any complaint against the recast seniority list, it is upto them to challenge the same in appropriate proceedings in accordance with law. When the applicant in the original application does not desire to pursue the same, in view of the redrafting of the seniority list, he cannot be compelled to do so.

The petition is rejected.

OCTOBER 7, 1991.

(G.SREEDHARAN NAIR)  
VICE-CHAIRMAN  
BANGALORE.

Hon'ble Mr. S.Gurusankaran, Member(A):

I agree  
Gurusankaran  
7/10/1991